

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH  
OA No.454/98

Monday the 23rd day of March 1998.

CORAM

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN  
HON'BLE MR S.K. GHOSAL, ADMINISTRATIVE MEMBER

Chandrikamma P.P.  
D/o P.R. Sivaraman Nair  
Pattarumadathil House  
Pancode P.O.  
(Via) Vadavancodu  
Puthencruz, Ernakulam Dist. ....Applicant

(By advocate Mr Cyriac Kurian)

## Versus

The Senior Supdt of Post Offices  
Ernakulam Postal Division  
Kochi - 11.

...Respondent

(By advocate Mr TPM Ibrahim Khan)

The application having been heard on 23.3.98, the Tribunal on the same day delivered the following:

**ORDER**

HON'BLE MR A.V. HARIDASAN, VICE CHAIRMAN

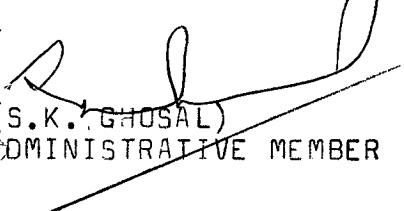
Applicant who has applied for selection and appointment to the post of Extra Departmental Branch Post Master at Poethrika Branch Post Office, along with other candidates sponsored by the employment exchange, apprehends that her candidature may not be considered by the respondent for the reason that the employment exchange has not included her name in the list of candidates to be shortlisted. However, the applicant claims that she has registered her name with the employment exchange. The applicant has, therefore, filed this application for a direction to the respondent to consider the candidature of the applicant also for selection and appointment to the post of EDBPM, Poethrika Branch P.O. alongwith other candidates sponsored by the employment exchange, even if her name has not been included in the list.

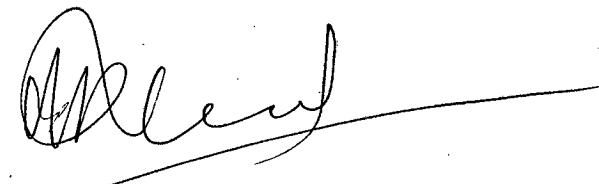
2. When the application came up for hearing today, learned counsel for the respondents stated that the respondent would consider the candidature of the applicant also in the selection for appointment to the post of EDBPM, Poethrika Branch P.O. though her name has not been included in the list of candidates sponsored by the employment exchange, in view of the Supreme Court ruling in Excise Supdt., Malkapatnam, Krishna Dist., A.P. Vs. KBN Vishwesha Rao & others, reported in 1996 (6) SCC 216.

3. In the light of what is stated above, and as agreed to by the learned counsel for the applicant, we dispose of the application with a direction to the respondent to consider the candidature of the applicant also in the selection for appointment to the post of EDBPM, Poethrika Branch P.O. even if her name is not sponsored by the employment exchange.

No order as to costs.

Dated 23rd March 1998.

  
(S.K. GHOSAL)  
ADMINISTRATIVE MEMBER

  
(A.V. HARIDASAN)  
VICE CHAIRMAN

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